

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' NEW DELHI**

**BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No. 1344/Del/2019
Assessment Year: 2013-14**

DCIT, CC 11(1),
New Delhi.

vs. Halcrow Consulting India Pvt. Ltd.,
R-27, 2nd Floor, Pratap Market,
Jangpura-B, Mathura Road, New Delhi.
PAN : AABCH3579B

(Appellant)

(Respondent)

Appellant by : Sh. Yogesh Nayyar, Sr. DR
Respondent by: Sh. Tarun Chanana, Adv.

Date of hearing: 21/04/2022

Date of order : 21/04/2022

ORDER

PER C.M. GARG, J.M.

This appeal by the assessee for the assessment year 2013-14 is directed against the order of Ld. Commissioner of Income-tax (Appeals)-44, New Delhi dated 30.11.2018.

2. Learned counsel for the assessee, vide its letter dated 21.04.2022, has requested at the outset for dismissal of this appeal filed by the Revenue as withdrawn, as the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect

under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 and Form No. 5 has also been issued by the competent authority, which is placed on record.

3. Learned Sr. DR has no objection on the argument of the Id. AR and submitted that the departmental appeal may be disposed off.
4. In view of the above, the departmental appeal is dismissed.
5. In the result, the appeal of the Revenue is dismissed as withdrawn.

Order pronounced in the open court on 21.04.2022.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 21/04/2022

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